## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 17 NOV 1994

APPLICATION NO: 787 of 1994

T.R. Selhersaman V/S.

RESPONDENTS:- Pay & Afer Mein, Dolyal Affair New Aller

I Shi T. R. Sethin raman Advocate & Centrel gut standing Coursel. A.P. 465, 2320 Street, Seela.5,

K. K. Nayer, Madras - 600078.

2. Pay & Accounts officer,

Do Legal Affair, Mo Law, Twities & Company Affairs, Indian Oil Bharan, 4th How, B' Wing, Tompalle, New With -110001

3. ShuM.S. Padmerajaich, Er. C. G. Se High Comt Bld, Bongeler-1

Subject:-Ferwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 14h Nwewth 1984

Issued on 17/11/94 1

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### O.A. NO.787/94

MONDAY THIS THE FOURTEENTH DAY OF NOVEMBER 1994 Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

T.R. Sethuraman,
Aged 58 years,
Advocate & Addl. Central God.
Standing Counsel,
A.P.465, 23rd Street,
Sector 5,
K.K.Nagar,
Madras600 078.

... Applicant

V.

Pay & Accounts Officer,
Department of Legal Affairs,
Ministry of Law, Justice &
Co. Affairs,
Indian Oil Bhavan,
4th Floor, 'B' Wing
Janpath, New Delhi.110 001.

... Respondent

[By Advocate Shri M.S. Padmarajaiah ... Senior Standing Counsel]

#### ORDER

### Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Heard. Admit. The small grievance of the applicant herein who is a pensioner is all about the non-payment of pension regularly and in time. After hearing the applicant we now find that the pension due to him upto September, 1994, has been paid fully but for subsequent month of October, 1994, he is yet to receive the pension. On the part of the Government, we are told that the bank through whom the applicant desired to draw the pension is not a enlisted bank and, therefore, Government was not in a position to deposit pension in that bank and, therefore, pension

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was being remitted to him directly through deman draft and thus in the process there appears to be some delay in receipt of the same.

- 2. Be that as it may, we are now told by the applicant that he has since arranged to receive pension through the Indian Bank at Madras where he is presently residing and that the said bank is one of the listed and approved banks for payment of pension. In that event it would now be proper for the Government to order remittence of pension through the said Indian Bank. The applicant states that he has already furnished all the necessary details which are required for remittence of pension through the bank.
  - is to direct Government to arrange to disburse pension due to the applicant through Indian Bank whose details the applicant is stated to have furnished to the Department. While the delay in payment of pension is certainly a matter of concern we do hope that henceforward there would not be any delay moreso the applicant having now opted to receive payment through a bank listed for payment for pension by the Government. With these observations this application stands disposed of f. Send a copy of this order to the respondent. The applicant has claimed payment of interest for delayed payment of pension. We think this is not a fit case for awarding any interest. No costs.



TRUE COPY

Central Administrative Tribunal

Bangalore Bench

MEMBER [A]

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VICE-CHAIRMAN